

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2609

ANSWERED ON:17.08.2011

SEPARATE ACT FOR CBI

Gandhi Shri Dilip Kumar Mansukhlal; Sayeed Muhammed Hamdulla A. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Central Bureau of Investigation performs its works under the Delhi Police Act;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to enact any separate Act for CBI; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) & (b): CBI derives its legal powers of investigation from Delhi Special Police Establishment Act, 1946 as amended by Central Vigilance Commission Act, 2003.

(c) & (d): No decision has been taken for enactment of a separate Act for the CBI.